

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH**

Appeal No. E/891 /2008,906 /2008 - EX[DB]

Date 18/09/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SATVIK INDUSTRIES

RAJESH JAIN, TECHNICAL ASSISTANT C/O M/S
KAMDHENU UDYOG, 10/1, DLF INDUSTRIAL AREA,
MOTI NAGAR, NEW DELHI -

M/S SATVIK INDUSTRIES

2. M/S, GENIUS INDUSTRIES LTD.,
B-38, SECTOR-5, NOIDA (UP)

Appellant

Vs

Respondent

C.C.E. NOIDA

I am directed to transmit herewith a certified copy of Final order No. 706 & 707/08-EX

EX[BR] dated 15-9-08

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944



Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. NOIDA

B-123, SECTOR 5, NOIDA.

2. Adv. / Consult

MR.A.K. MISHRA (CONSULTANT)

B-25, LAJPAT NAGAR-III, NEW DELHI.

3. C.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Easy Service Tax Online Dot Com Pvt. Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad - 15

15. Office Copy

16. Guard file

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

**COURT NO. II
Excise Appeal Nos. 891 and 906 of 2008**

[Arising out of the Order-in-Appeal No. 14 to 17/CE/App/ Noida/2008 dated 21/01/2008 passed by The Commissioner, Central Excise (Appeals), Noida.]

For Approval and signature :

Hon'ble Shri S.S. Kang, Vice President

Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities?
-

M/s Satvik Industries & Ors.

Appellant

Versus

CCE, Noida

Respondent

Appearance

Shri A.K. Mishra, Advocate – for the appellant.

Shri Surender Shah, Authorized Representative (DR) - for the Respondent.

CORAM: Hon'ble Shri S.S. Kang, Vice President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

DATE OF HEARING : 15/09/2008.

Final Order No. 706-707/08 Dated : _____

Per. S.S. Kang :-

The appellant had not complied with the condition of stay order. Therefore, appeals are dismissed for non-compliance to the provisions of Section 35F of the Central Excise Act.

(Dictated and pronounced in open court)

(S.S. Kang)
Vice President

(Rakesh Kumar)
Member (Technical)

PK